

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:1982  
ANSWERED ON:03.08.2001  
PRASAR BHARATI AND STRACON INDIA  
VILAS BABURAO MUTTEMWAR

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether implementation of the agreement relating to the global marketing rights of cricket matches organised by BCCI in India has resulted in some controversy between the Prasar Bharati and the Stracon India;
- (b) whether the Stracon India have claimed compensation because of the alleged violation of the terms and conditions of the agreement; and
- (c) if so, the amount of compensation claimed and the reaction of the Government alongwith the steps taken or being taken to resolve the controversy?

**Answer**

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. SUSHMA SWARAJ)

- (a) & (b): Prasar Bharati have intimated that with respect to the implementation of the agreement of the global marketing rights of cricket matches organised by the Board of Cricket Control of India(BCCI), M/s Stracon India Ltd. have raised certain issues, which inter-alia, include non-display of URL address on live telecast, spill over of Doordarshan's signal beyond the territory of India during the telecast of India and South Africa series and distribution of decoders in neighbouring countries etc.
- (c): M/s Stracon India have claimed compensation of US \$ 29,05,831/- and the same is being looked into by Prasar Bharati.